

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 133 OF 2018 &
IA NO. 591 OF 2018 & IA No. 171 of 2019**

Dated: 6th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GSPL India Gasnet Limited Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board Respondent(s)**

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava

Counsel for the Respondent(s) : Mr. Utkarsh Sharma
Ms. Vidhi Thukral

ORDER

IA No. 171 of 2019

(Appln. for condonation of delay in filing reply)

We have heard learned counsel for the Applicant/Respondent. For the reasons set out in the application, delay of 55 days in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 133 OF 2018

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 28.02.2019 with advance copy to the other side.

List the matter on **03.04.2019.**

(B.N. Talukdar)
Technical Member (P&NG)
ts/vg

(Justice Manjula Chellur)
Chairperson